

tive Banks in Orissa during the current year;

(b) if so, the details and the locations thereof; and

(c) the number of proposals for opening new branches of Central Cooperative banks in Orissa pending clearance by NABARD/RBI?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. ABRAR AHMED): (a) to (c). Central Co-operative Banks (CCBs) are under the administrative control of State Government and are governed by the respective Cooperative Legislation of the State. In terms of Section 23(1) (b) of Banking Regulation Act, 1949 (As applicable to Cooperative Societies), the CCBs need not obtain prior permission of Reserve Bank of India for opening of new branches within their area of operation. They are, however, required to approach the Registrar of Co-operative Societies (RCS) of the concerned State for permission to open branches within their area of operation.

[English]

Investment by Rural Sector

7386. SHRI RAMASHRAY PRASAD SINGH: Will the Minister of FINANCE be pleased to state:

(a) whether the Government have drawn up a scheme to attract the rural sector for a substantial investment in the companies;

(b) if so, the details thereof;

(c) if not, the steps being taken by the Government in the regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. ABRAR AHMED): (a)

No, Sir.

(b) and (c). Do not arise.

Bank Credit for Export Purposes

7387. SHRI SOBHANADREESWARA RAO VADDE: Will the Minister of FINANCE be pleased to state:

(a) whether the Reserve Bank of India has recommended for allotment of 10 per cent of the bank credit by commercial banks for export purposes;

(b) if so, the details thereof; and

(c) the details of the credit provided by the banks under the Scheme, bank-wise?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. ABRAR AHMED): (a) and (b). Yes, Sir. The Reserve Bank of India (RBI) has advised all the scheduled commercial banks to provide total support to the export sector and bring about a significant and enduring increase in export credit. The banks have been asked to reach, by June, 1993, a level of export credit equivalent to 10% of each bank's net bank credit.

(c) As the banks have been asked to reach a level of export credit equivalent to 10% of their net bank credit by June, 1993, it is premature to compute the details of the export credit provided by banks under the scheme bank-wise. However, the total export credit outstanding as on 19th March, 1993 for the banking system as a whole was Rs. 15038 crores (provisional figure), which was 10% of the total bank credit.

Export of Textiles

7388. SHRI MANORANJAN BHAKTA: Will the Minister of TEXTILES be pleased to state: